NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI



T.C.P No. 14/(MAH)/2014

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

NAME OF THE PARTIES: M/s. Raj Infrastructural Technologies (I) Pvt. Ltd.

V/s.

M/s. Octage Green Power and Sugar Ltd.

SECTION OF THE COMPANIES ACT: 237, 397-398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

NAME **SIGNATURE** Hs. dyra Bile Advocate i/b Solomon & Co. For Respondent No. 1 to 3 MAHLESH ATHAVALE PCS GILLING GILLING

ORDER TCP No.14/237,397-398/NCLT/MB/MAH/2014

At request of the parties, list this matter on 12.12.2017 for completion of hearing on section 397-398 moved by the Applicant.

Sd/-

V. NALLASENAPATHY Member (Technical)

B.S.V. PRAKASH KUMAR Member (Judicial)